CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 661/TT/2020

Date: 29.4.2021

To,

Shri S.S. Raju,
Chief General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for Transmission assets associated with Strengthening of Transmission System beyond Vemagiri in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.5.2021:

2. Clarify/submit the following information:

i. IDC statement showing the total IDC amount in excel format for the instant assets.

ii. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 for the instant assets.

iii. Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance and retention payment beyond claimed amount.

iv. Confirm whether the scope of the Project is completed and is covered in the instant petition.

v. Confirm that the instant assets are currently in use.

vi. Liability flow statement to be submitted for all the assets with ACE in 2019-24 period as per the format Provided below:

Asset No.	Party	Particulars#	Year of Actual Capitalization	Original Liability as on CoD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset -X	Party –A										

Asset-Y	Party-B										

#TL/SS/Communication System etc.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer